

Election to Parliament and Legislative Assemblies

2543. SHRI DHARAM VIR VASISHT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of sets contested by each all India recognised political party in (i) the Parliamentary poll held in March, 1977 (ii) State Assemblies polls held in June, 1977 and (iii) the polls in the Centrally administered areas held in June, 1977, together with the percentage of valid votes polled by each all India recognised party and regional parties recognised in States?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): The information is being collected from the Election Commission and will be laid on the Table of the House.

Abolition of Standing Voluntary help Committee and Committee for Social Reforms

2544. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have recently dissolved the Standing Voluntary Help Committee and the Committee for Social Reforms on the Railways;

(b) if so, the reasons therefor;

(c) whether any useful and concrete work was done by the said two Committees during their existence and if so, main indications thereof; and

(d) the total duration of the said Committees, their personnel, the expenses incurred by both the Committees during their existence and the special privileges, if any enjoyed by the members of these two so-called white elephants in the Railways?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) The Government while reviewing the tenure of the Committees decided to dissolve them.

(c) The work done by these Committees was mostly a mere duplication of the work done by different departments of the railways.

(d) A statement is laid on the Table of the House. [Placed in Library. See No. LT-620/77].

बम्बई के ग्राम-पाम के रेलवे स्टेशनों पर चाय की दुकानें लगाने तथा अन्य सामान बेचने के लिये ठेके

2545. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भूतपूर्व रेल मंत्री ने रेलवे बोर्ड के नियमों की अवहेलना करके बम्बई के ग्राम-पाम के रेलवे स्टेशनों पर चाय की दुकानें लगाने तथा अन्य सामान बेचने के लिए अपने निजी प्रादमियों को ठेके दिए थे ;

(ख) क्या ग्रान्ट रोड स्टेशन पर श्री किर्मी व्यक्ति को ठेका दिया गया था यद्यपि वहां पहले ही एक अन्य व्यक्ति काम कर रहा है ;

(ग) प्रापात स्थिति के दौरान बम्बई चर्च रोड स्टेशन के चारों ओर 100 किलोमीटर की दूरी पर स्टेशनों पर सामान बेचने के लिए कितने नए ठेके दिए गए; और

(घ) क्या सरकार इन ठेकों को रद्द करने और उनको उचित व्यक्तियों को देने के लिए नए प्रावेदन पत्र प्रामांजित करने का विचार रखती है ?

रेल मंत्री (प्रो० मधु दान्दावते) : (क) भूतपूर्व रेल मंत्री द्वारा किए गए प्रावेदनों के अन्तर्गत मध्य रेलवे के चाटकोपर स्टेशन पर और बिखरीली स्टेशन पर चाय

की एक-एक स्टाल का ठेका आवंटित किया गया था। पश्चिम रेलवे की रिपोर्ट को ध्यान में रखते हुए भूतपूर्व रेल मंत्री के अनुमोदन से अन्धेरी स्टेशन पर चाय के दो स्टाल और ग्रैंट रोग स्टेशन पर चाय की एक स्टाल का ठेका आवंटित किया गया था। सरकार को इस बात की जानकारी नहीं है कि ये व्यक्ति भूतपूर्व मंत्री के अपने निजी आदमी थे।

(ख) ग्रैंट रोड स्टेशन पर पहले से ही चार टेकेदार काम कर रहे थे। चाय को एक नई स्टाल का ठेका वर्तमान टेकेदारों में से एक को आवंटित किया गया था।

(ग) सत्तरह, पश्चिम रेलवे पर ग्रैंट और मध्य रेलवे पर नौ।

(घ) यह मामला विचाराधीन है ?

Representation regarding Payment of Royalty on Crude from Gujarat

2546. SHRI AHMED M. PATEL. Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) since when representation of Government of Gujarat for increase in royalty on crude is pending with the Central Government; and

(b) when a decision is likely to be taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The Government of Gujarat represented for a further increase in the rate of royalty on Crude Oil in May, 1977. The rate of royalty on crude oil and casing head condensate was enhanced from Rs. 15/- per tonne to Rs. 42/- per tonne with effect from 8th September, 1976, Under the provisions

of the Oilfields (Regulation and Development) Act, 1948 the rate of royalty can be enhanced only once in four years. The next revision upwards cannot therefore be before 8-9-1980.

Reinstatement of Workers of 1960 Strike in Secunderabad Division

2547. SHRI DINESH CHANDRA JOARDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of Government has been drawn to the fact that out of 25 railway workers in Secunderabad Division, 17 workers were taken back in service in 1972 who participated in the 1960's strike of Central Government employees and remaining 5 workers were left out in spite of the fact that all of them had faced similar charges;

(b) if so, the reasons thereof; and

(c) the steps taken to take them back in service?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). Out of those dismissed or removed from service on Secunderabad Division in connection with the 1960 strike, it was decided to take back all except five who had serious charges against them. Out of those, one has since expired leaving four still out of service. It is not proposed to re-open their cases.

Creation of a Fertilizer Complex around Bombay

2548. SHRI SAMAR MUKHERJEE: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have decided to create a fertilizer complex around Bombay based on natural gas from the Bombay High and North Bassein oil fields;

(b) if so, what will be the quantity of availability of gas from Bombay High and North Bassein;